

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**(IB)-121(PB)/2018**

**IN THE MATTER OF:**

**Sai Structwel Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs.**

**Amrapali Centurian Park Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Alok Kumar Pandey, Mr. Niraj Jha, &  
Mr. Naveen Jain, Advocates**

**For the Respondent(s):-**

**ORDER**

A copy of the paper book shall be handed over to the Counsel for the respondent today itself.

Reply, if any, be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 22<sup>nd</sup> February, 2018

Sd/-

**(M. M. KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**